

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 4219
TO BE ANSWERED ON 27.03.2023**

IMPLEMENTING OF ATAL BIMIT VYAKTI KALYAN YOJANA

4219. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is implementing Atal Bimit Vyakti Kalyan Yojana in the country;**
- (b) if so, the details and salient features thereof;**
- (c) the number of beneficiaries registered under the said Yojana, State/UT-wise;**
- (d) the number of persons benefited under the said Yojana during the last three years, State/UT-wise including Bihar; and**
- (e) whether the Government is considering to extend the said scheme and if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (e): The scheme Atal Beemit Vyakti Kalyan Yojana (ABVKY) was implemented by the Employees' State Insurance Corporation (ESIC) on pilot basis for a period of 2 years w.e.f. 01.07.2018 for providing relief in the form of cash compensation up to 90 days once in a life time to the Insured Persons (IPs) who have become unemployed.

The scheme came into force on 01.07.2018 and extended twice from 01.07.2020 to 30.06.2021 and from 01.07.2021 to 30.06.2022 in order to provide relief to those IPs who became unemployed during the Covid-19 pandemic. The eligibility and other conditions of the scheme were relaxed w.e.f. 24.03.2020 as under:-

Contd..2/-

- i. The rate of relief under the scheme was enhanced from 25% of the average daily earnings to 50% of average daily earnings of the claimant.**
- ii. The IP should have been in insurable employment for a minimum 2 years and should have contributed for not less than 78 days in the contribution period immediately preceding the unemployment and minimum 78 days in one of the remaining three contribution periods in two years prior to unemployment. Earlier, minimum contribution of 78 days in each of four contribution periods was required.**
- iii. The waiting period to file the claim was reduced from 90 days to 30 days.**
- iv. Mandatory filing through employer and submission of affidavit by the claimant was dispensed with.**

The ESI Corporation, in its 190th meeting, has decided again to extend the scheme for a period upto 30.06.2024.

The beneficiaries of this scheme are not required to register separately. All the insured persons who fulfill the required eligibility conditions can avail the relief under the scheme.

Total 66013 employees including 637 employees in the state of Bihar availed relief under the scheme and an amount of Rs. 87.83 crores were disbursed between 01.07.2018 to 12.12.2022. State/UT-wise details are placed at Annexure.

ANNEXURE**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA UNSTARRED QUESTION NO. 4219 FOR 27.03.2023 ASKED BY SHRI JANARDAN SINGH SIGRIWAL REGARDING IMPLEMENTING OF ATAL BIMIT VYAKTI KALYAN YOJANA.**

Details of claims and amount approved under the Atal Bimit Byakti Kalyan Yojana (ABVKY)

(During 01.07.2018 to 12.12.2022)

Sl. No.	Location Name	Claims approved	Amount approved
1.	Andhra Pradesh	9707	108668416
2.	Assam	267	3444145
3.	Bihar	637	7534400
4.	Chandigarh (UT)	358	5846879
5.	Chhattisgarh	465	5354935
6.	Delhi	3675	64890976
7.	Goa	495	7809739
8.	Gujarat	2390	31661449
9.	Haryana	4227	55341823
10.	Himachal Pradesh	1186	16009534
11.	Jammu & Kashmir	216	1931418
12.	Jharkhand	273	3478234
13.	Karnataka	4482	66515805
14.	Kerala	2469	34542668
15.	Madhya Pradesh	2833	36020959
16.	Maharashtra	5623	83190244
17.	Mizoram	6	36047
18.	Nagaland	1	21637
19.	Odisha	912	12377713
20.	Puducherry	333	5171017
21.	Punjab	1985	24269268
22.	Rajasthan	5684	70000544

Sl. No.	Location Name	Claims approved	Amount approved
23.	Sikkim	0	0
24.	Tamilnadu	7097	90534181
25.	Telangana	3158	45451376
26.	Tripura	14	114450
27.	Uttar Pradesh	5162	70292738
28.	Uttarakhand	1410	14608159
29.	West Bengal	948	13181252
	Total	66013	878300006
